

R.N.I. TELMUL/2016/73158
HSE No. 1051/2017-2019

[Price : Rs. 12-00 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 6] HYDERABAD, THURSDAY, JULY 18, 2019.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 18th July, 2019.

L. A. BILL No. 6 OF 2019.

**A BILL FURTHER TO AMEND THE TELANGANA
PUBLIC EMPLOYMENT (REGULATION OF
AGE OF SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2019.

Short title
and
commence-
ment.

B. 42-1 (DA)

[1]

2) It shall be deemed to have been come into force with effect from 20.06.2019.

Amend-
ment of
section 3.
Act No.23
of 1984.

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3,-

(a) to sub-section (1), the following proviso shall be added, namely,-

“provided that the Professors, Associate Professors and Assistant Professors of Government Medical Colleges, Government Dental Colleges including Semi-Autonomous and Autonomous Medical Colleges shall retire from service on the afternoon of the last day of the month in which he/she attains the age of 65 (sixty five) years.”;

(b) in sub-section (3), in Explanation II, in clause (a), for the words “or sixty years,”, the words “or sixty years or sixty five years,” shall be substituted.

Repeal of
Ordinance
No. 3 of
2019

3. The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2019, is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

According to section 3 of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984 (Act No.23 of 1984) every Government employee, not being a workman and not belonging to Last Grade Service shall, retire from service on the afternoon of the last day of the month in which he attains the age of fifty eight years;

Most of the teaching faculty in some departments of Medical Education particularly Pre-clinical and Super-specialties have retired and are retiring on attaining the age of superannuation of fifty eight years as per section 3 of the said Act every year;

Due to various administrative reasons, such resultant vacancies due to retirements have not been filled up by the Government;

Besides non filling up of teaching faculties arose due to retirement, promotion of doctors also have not been taken up in time, is leading to huge short fall of teaching faculty particularly senior teaching faculty in the cadre of Professors, Associate Professors and Assistant Professors;

Several new Government Medical Colleges have been started in the recent past and the Government are also contemplating to start several new medical colleges in the State, in near future, and there would be requirement for sufficient member of faculties;

Owing to the above, there is acute shortage of faculty members in some units especially pre-clinical and super-specialties, and also some departments are almost on the verge of closure due to lack of faculties thereby adversely affecting the medical education and patient care in the State;

In addition to the above, there is every possibility of losing recognition for the existing seats in some medical colleges including Post Graduate seats, at the time of inspections taken up by the Medical Council of India and the Dental Council of India due to shortage of senior teaching faculty;

Having taken the above facts and the dire consequences thereof into consideration, the Government have, in the interests of the field of medical education and patient care, in the State decided to retain the teaching faculties in the cadre of Professors, Associate Professors and Assistant Professors of Government Medical Colleges, Government Dental Colleges including Semi-Autonomous and Autonomous Medical Colleges for some more years, raising

the age of superannuation from 58 years to 65 years, duly amending the relevant provisions of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984 (Act No.23 of 1984);

It has been decided to give effect to the above decision immediately;

As the Legislature of the State was not then in session and it has become imperative for the Government to implement the said decision immediately, the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2019 (Telangana Ordinance No.3 of 2019) has been promulgated by the Governor on the 20th June, 2019 and the same has been published in the Ex-ordinary issue of the Telangana Gazette, dated the 20th June, 2019.

This Bill seeks to replace the said Ordinance.

K. CHANDRASEKHAR RAO,
CHIEF MINISTER.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN
THE TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Bill, 2019, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

K. CHANDRASEKHAR RAO,
CHIEF MINISTER.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.